

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 225  
IA No. 145/JPR/2024  
CP No. (IB)- 32/94(1)/JPR/2022  
Under Section 94(1) of IBC, 2016

**In the matter of:**

**Mr. Amar Baldva**

...Applicant

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the RP : Vishnu Upadhyay, RP  
For the Bank : Vikas Jain, Adv.

**ORDER**

**IA No. 145/JPR/2024**

Heard Mr. Vishnu Upadhyay, RP present in person. This is an application under Section 119 of IBC, 2016 seeking discharge order. Mr. Vikas Jain, Adv. appearing on behalf of the Respondent (PNB) submits that he has no objection in accepting this application for discharge of Corporate Debtor because creditors have been paid through repayment plan. **Submissions heard. Order is reserved.**



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

April 30, 2024